

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 169 of 2012 &**

**IA No. 288 of 2012**

**Dated : 4<sup>th</sup> October, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Wockhardt Ltd.**

**.... Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory**  
**Commission & Anr.**

**...Respondent (s)**

Counsel for the Appellant(s):

Ms. Ranjitha Ramachandran

Counsel for the Respondent(s):

Mr. Buddy A. Ranganadhan for R.1

Mr. Abhishek Mitra for R.2

**ORDER**

Written Submissions have been filed by the Appellant on 24.09.2012. The Commission has filed its Written Submissions on 03.10.2012.

Now, the learned counsel for the Respondent No.2 is filing the Written Submissions today in the Registry after serving copy on the other side.

The learned counsel for the Commission wants to file an affidavit with reference to the cross subsidy competition today itself

in the Registry after serving copy on the other side. Accordingly, he is permitted.

***Judgment is Reserved.***

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**ts/mk**